

be asked to ensure that the Bill, as reported by the Select Committee, was passed by the current Lok Sabha so that the labours of the Committee might not become infructuous. It should be borne in mind by the Government. This is my suggestion.

Mr. Speaker: The question is:

"That the time appointed for the presentation of the Report of the Select Committee on the Bill to provide for regulating the quality of certain seeds for sale, and for matters connected therewith, as passed by Rajya Sabha, be extended upto the last day of the first week of the next Session."

The motion was adopted.

14.04 hrs.

ADVOCATES (AMENDMENT) BILL

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): I beg to move the following:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Bill further to amend the Advocates Act, 1961, which was passed by Rajya Sabha on the 3rd November, 1965 and laid on the Table of this House on the 10th November, 1965."

Since the introduction of the Advocates Amendment Bill, 1965 several suggestions for amendment of the Advocates Act, 1961 have been received from various quarters. A Committee of Members of Parliament has been appointed by the Minister of Law for reviewing the working of the Act and to suggest amendments thereto. In the circumstances, it is proposed to get the Bill now pending in Parliament withdrawn to be replaced by a more comprehensive Bill which will include, in addition to

some amendments now contained in the pending Bill, other amendments.

I may for the information of the House state that the Committee of Members of Parliament has already met twice and the third sitting will take place on the 29th. I do not think I am justified in taking any more of the time of the House. I am prepared with all the other reasons and if you want I will give them.

Mr. Speaker: The question is:

"That this House recommends to Rajya Sabha that Rajya Sabha do agree to leave being granted by this House to withdraw the Bill further to amend the Advocates Act, 1961, which was passed by Rajya Sabha on the 3rd November, 1965 and laid on the Table of this House on the 10th November, 1965."

The motion was adopted.

14.05 hrs.

CONSTITUTION (TWENTIETH AMENDMENT) BILL*

The Minister of State in the Ministry of Law (Shri C. R. Pattabhi Raman): Sir, I beg to move for leave to introduce a Bill further to amend the Constitution of India.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

Shri C. R. Pattabhi Raman: Sir, I introduce the Bill.

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